

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 508 of 2020**

**IN THE MATTER OF:**

**Victory Iron Works Ltd.**

**...Appellant**

**Versus**

**Jitendra Lohia, RP of**

**M/s. Avani Towers Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant : Mr. Alok Dhir and Ms. Varsha Banerjee,  
Advocates**

**For Respondents : Mr. Abhijeet Sinha, Mr, Saikat Sarkar and  
Mr. Jitendar Kumar, Advocates for R-1**

**Mr. Jayant Mehta, Mr. Aashish Choudhary and Mr.  
Kumarjit Banerjee, Advocates for R-2**

**Company Appeal (AT) (Insolvency) No. 377 of 2020**

**IN THE MATTER OF:**

**Energy Properties Pvt. Ltd.**

**...Appellant**

**Versus**

**Jitendra Lohia, RP of**

**M/s. Avani Towers Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Jayant Mehta, Mr. Aashish Choudhary and Mr.  
Kumarjit Banerjee, Advocates**

**For Respondents : Mr. Abhijeet Sinha, Mr, Saikat Sarkar and  
Mr. Jitendar Kumar, Advocates for R-1  
Mr. Alok Dhir and Ms. Varsha Banerjee, Advocates  
for R-3**

**ORDER**  
**(Through Virtual Mode)**

**11.08.2020** Pleadings in both the appeals are complete. Let the appeals  
be processed for final hearing.

Contd/-.....

Mr. Abhijeet Sinha, learned counsel for the Resolution Professional in '**Company Appeal (AT) (Insolvency) No. 377 of 2020**' has pointed out that in terms of order dated 4<sup>th</sup> March, 2020, 'IRP' was directed not to make any physical changes in the land concerned and not to create any encumbrance with regard to the same whereas in terms of interim order dated 4<sup>th</sup> June, 2020 passed in '**Company Appeal (AT) (Insolvency) No. 508 of 2020**' status quo was directed to be maintained. To avoid confusion arising out of these directions which in effect are not running parallel to each other, we make it clear that the interim direction passed on 4<sup>th</sup> June, 2020 in '**Company Appeal (AT) (Insolvency) No. 508 of 2020**' shall be read and understood in the context of the interim direction as passed in '**Company Appeal (AT) (Insolvency) No. 377 of 2020**'.

List both the appeals for hearing on **11<sup>th</sup> September, 2020** at 12.00 Noon.

In the meantime, learned counsel for the parties may file their short written submissions, not exceeding three pages, and also compilation of judgments.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[ Justice Anant Bijay Singh ]**  
**Member (Judicial)**

**[ Dr. Ashok Kumar Mishra ]**  
**Member (Technical)**

/ns/gc/